

IN THE CUSPTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
NEW DELHI, PRINCIPAL BENCH NEW DELHI

Date of Hearing/Decision:27.01.2017

Service Tax Appeal No.732 of 2011 (DB)

[Arising out of Order-in-Revision No.01/COMMR/REVISION/ADJ/JBP/2011
dated 17.01.2011 passed by the Commissioner, Customs, Central Excise & Service
Tax, Bhopal]

M/s.Vijay Enterprises

Appellant

Vs.

CCE, Bhopal

Respondent

Appearance:

Rep. by none for the appellant.

Rep. by Shri Ranjan Khanna, DR for the respondent.

Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. B. Ravichandran, Member (Technical)

Final Order No.50529/2017

Per Justice Dr. Satish Chandra

None appeared on behalf of the appellants nor any application for adjournment is on record.

2. Heard Shri Ranjan Khanna, DR for the respondent/Revenue.

2. It may mention that as per the maxim VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed for default.

[Order dictated & pronounced in open court]

(B. Ravichandran)
Member (Technical)

(Justice Dr. Satish Chandra)
President

Ckp.

